

**GOVERNMENT OF INDIA  
MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY  
DEPARTMENT OF POSTS**

**LOK SABHA  
UNSTARRED QUESTION NO.89  
TO BE ANSWERED ON 24<sup>th</sup> FEBRUARY, 2016**

**REGULATION OF COURIER COMPANIES**

†89. SHRI JASVANTSINH SUMANBHAI BHABHOR:  
SHRI CHANDRAKANT KHAIRE::

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the Government has withdrawn a proposal to bring a central law to regulate private courier service;
- (b) if so, the reasons therefor;
- (c) whether Government proposes to bring new legislation in this regard;
- (d) if so, the details thereof; and
- (e) if not, the mechanism in place to regulate these companies?

**ANSWER**

**THE MINISTER OF COMMUNICATIONS AND INFORMATION TECHNOLOGY  
(SHRI RAVI SHANKAR PRASAD)**

- (a) Yes, Madam.
- (b) The Indian Post Office (Amendment) Bill was withdrawn by the Department in October, 2008 reckoning with the feedback from the stakeholders.
- (c) No proposal is under consideration to bring a new legislation in this regard.
- (d) Does not arise in view of (c) above.
- (e) The Department of Posts does not regulate these companies.

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